

CC No. 37/2019
CBI Vs. Laxmi Chand Gupta & ORs.
07.09.2020

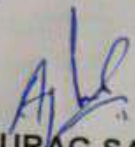
Present: Sh. Dhan Kishore, Ld. Sr. PP for CBI along with HIO SK Banna and Pairvi Officer.
Sh. Shailendra Babbar and Sh. Swapnil Aeron, Ld. counsels along with both accused A-1 L.C. Gupta and A-2 Mrs. Manju Gupta.

Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. 322/RG/DHC/2020 dated 15.08.2020 and subsequent office order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 passed by District and Session Judge (PC Act) (CBI), RADC, New Delhi.

Matter is at the stage of reply/arguments/disposal of the application u/s 19 of PC Act filed by accused persons.

It is submitted by Ld. Counsel for the accused persons that the case file is too bulky, and it could not be heard properly as there are some documents which are material to be gone through by the court. Heard.

At request, list the matter for further proceedings on 30.09.2020. Also issue notice to the IO/HIO with directions to be present before the court on the next date of hearing. Time of the video conferencing shall be communicated to the Ld. Counsel (s) later on. Ahlmad is directed to do the needful.


(ANURAG SAIN)
Special Judge, CBI-11
RADC, New Delhi
07.09.2020